

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR

O.A.Nos. 1092/94 & 1093/94

K.L. Loomba

..Applicant  
in O.A. No. 1092/94

N.P.I. Newlay

..Applicant  
in O.A. No. 1093/94

v/s

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.

Appearance:

Mr. C.S. Taide  
Counsel for the applicant

Mr. P.S. Lambat  
Counsel for the respondents

TRIBUNAL'S ORDER:  
(Per: M.S. Deshpande, Vice Chairman)

DATED: 16.12.1994

Mr. P.S. Lambat, Id. Counsel for the respondents states that steps are being taken for making the retiral benefits available to the applicant and they will be paid within two months together with such interest as may be admissible on the amounts due. The respondents are, therefore, directed to make the payment accordingly together with such interest admissible on the amounts as per Railway Rules within two months from the date of communication of this order. Liberty to the applicants to approach the Tribunal if they feel dissatisfied with the amounts that they would receive from the respondents.

Both the O.A.s disposed of finally with the above direction. No order as to costs.

(M.S. Deshpande)  
Vice Chairman